## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

EP-15(ND) 2017 in CP No. 124 (ND)/2016 EP-16(ND) 2017 in CP No. 124 (ND)/2016 EP-17(ND) 2017 in CP No. 124 (ND)/2016 EP-19(ND) 2017 in CP No. 124 (ND)/2016 EP-20 (ND) 2017 in CP No. 124 (ND)/2016

> PRESENT: SMT. INA MALHOTRA, HON'BLE MEMBER (J)

# ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27-09-2017

#### In the matter of:

Ms. Deepa Tomar Vs. Unitech Ltd. Sh. Anil Kumar Gupta Vs. Unitech Ltd. Sh. Anil Kumar Gupta Vs. Unitech Ltd. Smt. Reshma Kishore Vaswani Vs. Unitech Ltd. Sh. Jayawant Waman Pandharipande Vs. Unitech Ltd.

# SECTION OF THE COMPANIES ACT: 424

## S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Manjit Singh Ahluwalia, Advocate Mr. Jitendra Kumar Singh, Advocat

#### ORDER

The aforesaid Execution Petitions are being disposed off vide a common order. Pursuant to the directions given to the Bank Manager, HDFC Bank, five drafts in the names of Decree Holders in the aforesaid cases have been forwarded to this Bench. The same are disbursed to Mr. Anil Kumar Gupta and Ms. Deepa Tomar and to Smt. Reshma Kishore Vaswani and Shri Jayawant Waman Pandharipande through their attorney Mr. Anil Kumar Gupta. The same are being handed over under acknowledgement of receipt in the presence of their counsel, Mr. Manjeet Singh Ahluwalia.

All execution petitions are disposed off as having been satisfied.

(Ina Malhotra) Member (J)

(Lekh Raj Singh)